

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 61 of 2017

IN THE MATTER OF

Devesh Singh

... Appellant

Vs.

Mega Soft Infrastructure Pvt. Ltd.

... Respondent

Present: For Appellant:- Mr Rahul Shukla and Mr Akash Jandial, Advocates.

ORDER

25.08.2017 – Ld. Counsel for the Appellant submits that the issue has been sorted out by Adjudicating Authority (National Company Law Tribunal) New Delhi Bench in “*Neelam Singh & Ors. vs Mega Soft Infrastructure Private Limited*” against the very same ‘corporate debtor’. In view of such development, Ld. Counsel for the Appellant has been asked to withdraw the appeal. Ld. Counsel for the Respondent has no objection to the same. The appeal is accordingly dismissed as withdrawn with no liberty to file any appeal against the very same impugned order. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)